

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

1. **Shri Bhanu Bhushan, Member**
2. **Shri R.Krishnamoorthy, Member**

Petition No. 64/2008

In the matter of

Fixation of and adjudication on the transmission charges of Gujarat transmission system used for transmission of the power from the State of Gujarat to Union Territory of Diu and Daman under Sections 62 and 79 of the Electricity Act 2003

And in the matter of

Gujarat Energy Transmission Corporation Ltd., Vadodra	..Petitioner
Vs	
Union Territory of Diu and Daman, Daman	..Respondent

Petition No. 67/2008

In the matter of

Fixation of and adjudication on the transmission charges of Gujarat transmission system used for transmission of the power from the State of Gujarat to Union Territory of Dadra and Nagar Haveli under Sections 62 and 79 of the Electricity Act, 2003.

And in the matter of

Gujarat Energy Transmission Corporation Ltd., Vadodra	..Petitioner
Vs	
Union Territory of Dadra and Nagar Heveli, Silvassa	..Respondent

Following were present:

1. Shri Anand K. Ganeshan, Advocate, GETCO
2. Shri H.V.Pandya, GETCO
3. Shri Sakesh Kumar, Advocate, DDNH

**ORDER
(DATE OF HEARING: 27.5.2008)**

The petitioner, Gujarat Energy Transmission Corporation Ltd. (GETCO) has made these applications for fixation of and adjudication on the transmission charges for use of the Gujarat transmission system for conveyance of the central sector power

to the Union Territories of Daman & Diu and Dadra & Nagar Haveli from the State of Gujarat.

2. Heard Shri Anand K. Ganeshan, Advocate, GETCO on admission.

3. Admit.

4. We direct that all the Western Region beneficiaries be impleaded as party-respondents in both the petitions. The petitioner shall file the revised cause title of the petitions.

5. The petitioner is further directed to serve copy of the petition to the respondents by 20.6.2008. The respondents may file their replies by 15.7.2008 with an advance copy to the petitioner, who may file its rejoinder, if any, by 31.7.2008.

6. List these petitions on 7.8.2008 for further directions.

7. Meanwhile, the petitioner is directed to file copies of its submissions made before the Gujarat Electricity Regulatory Commission (GERC) and its orders on the issue of determination of charges for GETCO system, with an advance copy to the respondents along with the calculations of the transmission charges made by GERC and also Member-Secretary, WRPC for the part of the transmission lines, used for conveyance of power outside the State of Gujarat.

Sd/-
(R.KRISHNAMOORTHY)
MEMBER

New Delhi dated the 4th June 2008

sd/-
(BHANU BHUSHAN)
MEMBER